

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.77/MP/2016**

Subject : Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003.

Date of Hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : Coastal Gujarat Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and Others

Parties present : Shri Malcolm Desai, Advocate CGPL  
Shri M. G. Ramachandran, Advocate GUVNL  
Ms. Poorva Saigal, Advocate GUVNL  
Shri Anand K. Ganesan, Advocate PSPCL  
Ms. Swapna Seshadri, Advocate PSPCL

**Record of Proceedings**

Though order was reserved in the Petition on 23.4.2018, the same was listed for hearing since order in the Petition could not be issued prior to one Member demitting office.

2. Learned counsel for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.
3. Based on the consent of the parties, order in the Petition was reserved.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**